

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
(SOUTHERN ZONE BENCH, CHENNAI)
Original Application No. 128 of 2021**

Ibrahim Karim, Munnar

...Applicant

Versus

State Of Kerala,
Rep. by the Chief Secretary,
Thiruvananthapuram

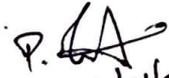
...Respondent(s)

**REPORT BY THE 3RD RESPONDENT/ EXECUTIVE ENGINEER, PWD
BUILDINGS DIVISION, PATHANAMTHITTA**

INDEX

S.No	Particulars	Page No.
1	Report Submitted by the Executive Engineer,PWD Building division	1-2
2	Site plan of Meenmuttypara-AithalaThodu	3
3	Letter to The District Collector, Pathanamthitta from 3 rd Respondent along with translated copy	4-7

Dated at Chennai on this the 14th day of June, 2025.

For: P. 
14/06/25

M/s. E.K.KUMARESAN

Standing Counsel for State Government of Kerala - NGT(SZ) Chennai Bench

①

Status Report in OA 128/2021 Ibrahim Karim V/S State of Kerala filed before the Honourable National Green Tribunal (SZ) on construction of a multi utility complex in Ranni Ittiyappara -‘Desiltation and side protection of Meenmuttypara- Aithala thodu in ward No.15 Ranni Pazhavangadi Panchayathu in Ranni Constituency ’ in Pathanamthitta District of Kerala.

It is respectfully submitted that after completing the tender process, the work “General-MI PTA NON PLAN 2024-25-FD-NGT-Desiltation and side protection of Meenmuttypara-Aithalathodu in ward No:15 Ranni Pazhavangadi Panchayath in Ranni Constituency” has been awarded to the Contractor Sri.P.V.Somasekharan Nair and agreement was executed with him on 29/03/2025 vide Agreement No. 22/AEE/2024-25 . Accordingly site for the work has been taken over by the contractor on 01.04.2025.

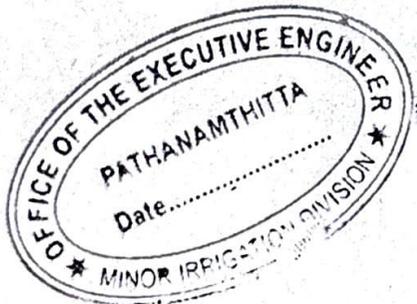
This work was proposed for deepening and widening of existing thodu for a length of 200m which will converge with **Ranni Valiyathodu**, a tributary of Pampa River. The stretch of thodu (between Punalur, Muvattupuzha highway and Ranni Valiyathodu) was filled with accumulated silt and debris due to previous year floods and other human activities. The depth of the thodu at this stretch averages between 1.5m to 2m measured from the Bank level. The Width of the thodu in the upstream stretches are very less compared to the tail end portion. The width of Stretches A ,B,C &D marked in appended site plan (enclosed) are 2m,3m,3.2m & 3.5m respectively .Width of the sections A &B are much lesser due to the encroachments on either side of the thodu. With the help of Taluk survey team, demarcation of thodu boundary has been done and it is understood that there is encroachment in the thodu purampoke by private parties. Puramboke comes under the purview of the respective panchayath, accordingly eviction of encroachment of the above purampoke comes under

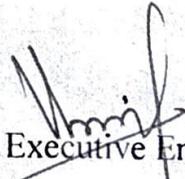
Ranni Pazhavangadi Panchayath. The matter was reported to the District Collector Pathanamthitta for directing the Panchayath authorities for eviction of the encroachment and assuring hindrance free land for the construction purpose vide letter No. A1-2349/2021 Dated: 01-03-2025 of the Executive Engineer, Minor Irrigation Division, Pathanamthitta.

In the proposed work, provisions for deepening the thodu for a depth of 0.30m at stretches A&B are included. For stretches C & D (Tail end portions), provision for deepening the thodu for a depth of 0.50 & 0.60m are included. Provision for widening the thodu at stretch D for a width of 5m is also included in the estimate. This much provisions are sufficient to avoid local flooding and mitigation of flood to a great extent.

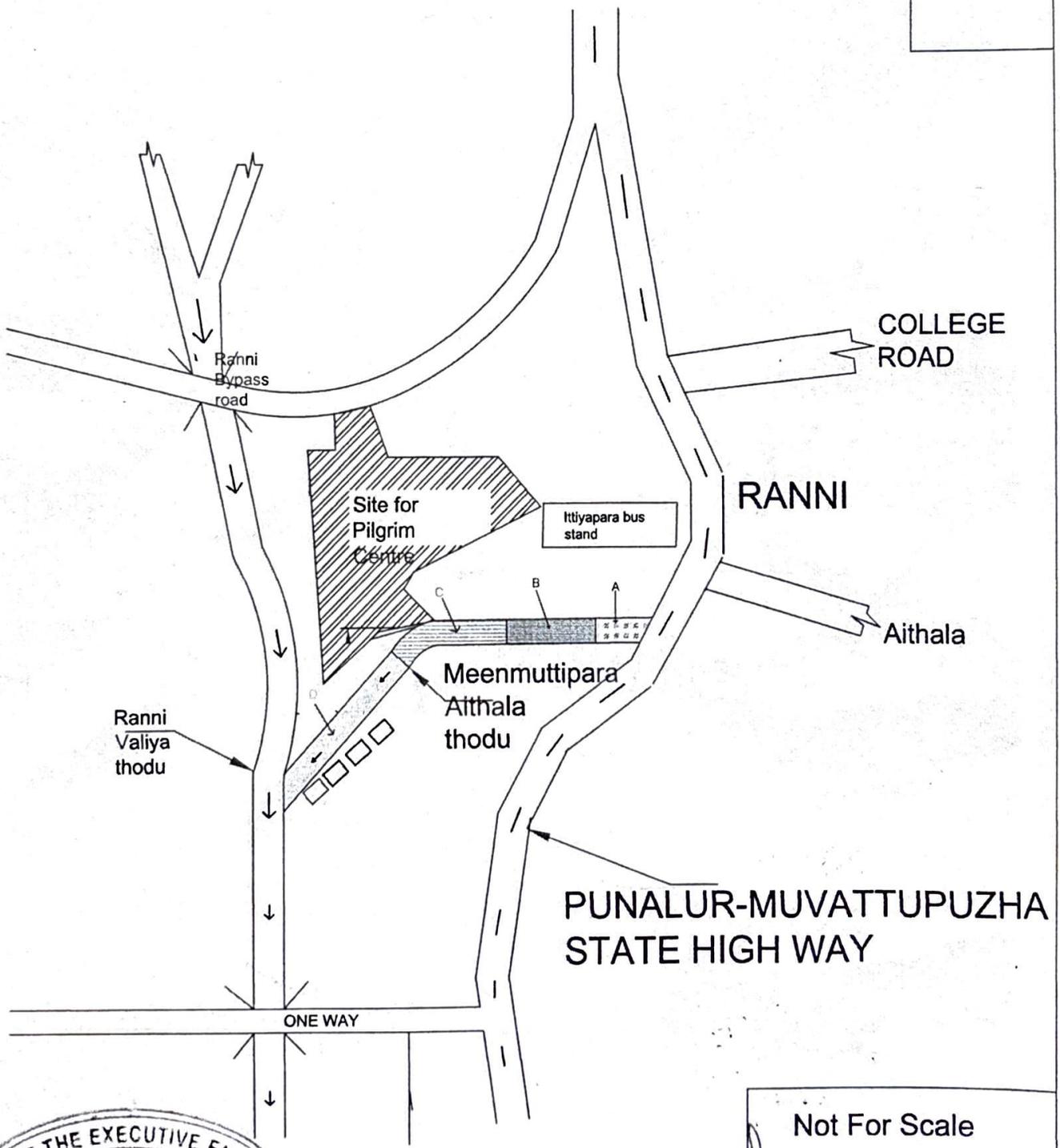
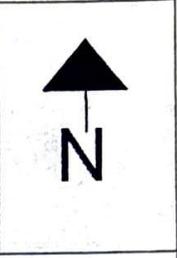
Site clearing works (removing light jungle and thick vegetation) has been completed. The deepening works of the existing thodu has been started but not completed because of rise in water level due to heavy summer rains and monsoon rains . The work is expected to be completed within this month as soon as the water levels of the thodu falls and hence sufficient flow will be ensured to avoid flooding in future. Site Plan of Meenmuttypara-AithalaThodu is appended herewith.

Date :12.06.2025

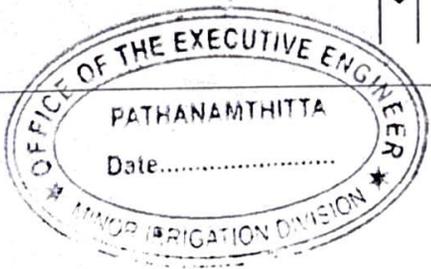



Executive Engineer
(Full Additional charge)

GENERAL-NGT-Desiltation and side protection of Meenmuttipara- Aithala thodu in ward No15 Ranni Pazhavangadi Panchayathu in Ranni Constituency



Not For Scale



[Handwritten Signature]
 EXECUTIVE ENGINEER
 MINOR IRRIGATION DIVISION
 PATHANAMTHITTA
 (Full additional charge)

ഭരണഭാഷ-മാതൃഭാഷ

ശ്രീലേഖ എസ്.
എക്സിക്യൂട്ടീവ് എഞ്ചിനീയർ

എക്സിക്യൂട്ടീവ് എഞ്ചിനീയറുടെ കാര്യാലയം
ചെറുകിട ജലസേചന വിഭാഗം
ഹന്ന ടവർ, സന്തോഷ് ജംഗ്ഷൻ, പത്തനംതിട്ട
പിൻ നം.689645, ഫോൺ- 04682 271272
E-mail:eemipta@gmail.com

നമ്പർ-A1-2349/2021

തീയതി: 01-03-2025

സ്വീകർത്താവ്

ജില്ലാ കളക്ടർ
കളക്ടറേറ്റ്
പത്തനംതിട്ട

സർ,

വിഷയം- ബഹു.ദേശീയ ഹരിത ട്രൈബ്യൂണൽ മുമ്പാകെയുള്ള - OA 128/2021 നമ്പർ കേസ് തോട് പുറമ്പോക്ക് കൈയ്യേറിയത് ഒഴിപ്പിക്കുന്നത് സംബന്ധിച്ച്.

- സൂചന-
1. അഡ്വക്കേറ്റ് ജനറലിന്റെ കാര്യാലയത്തിലെ കത്ത് നമ്പർ SN2-OA-128/2021 തീയതി 28/02/2025.
 2. ചീഫ് എഞ്ചിനീയർ, ജലസേചനവും ഭരണവും തിരുവനന്തപുരത്തിന്റെ സാമ്പത്തികാനുമതി ഉത്തരവ് നമ്പർ CEIA/157/2025-DB1(W1) തീയതി 18/02/2025.
 3. റാന്നി തഹസീൽദാരുടെ 26/02/2024 ലെ ഇ-മെയിൽ സന്ദേശം (കത്ത് നമ്പർ 10773/08 തീയതി 24/02/2024)
 4. ഈ ഓഫീസിലെ 07/08/2024, 07/11/2024 തീയതികളിലെ ഇതേ നമ്പർ കത്ത്.

ടി വിഷയവുമായി ബന്ധപ്പെട്ട് താഴെപറയുന്ന വിവരങ്ങൾ അങ്ങയുടെ അറിവിലേക്കായി സമർപ്പിക്കുന്നു.

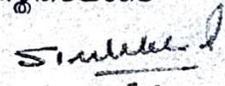
National Green Tribunal OA 128/2021 നമ്പർ കേസുമായി ബന്ധപ്പെട്ട GENERAL-MI PTA-NON-PLAN 2024-25-FD-NGT-Desiltation and side protection of Meenmuttypara- Aithala thodu in ward No15 Ranni Pazhavangadi Panchayathu in Ranni Constituency-General Civil Work. എന്ന പ്രവൃത്തിയ്ക്ക് സൂചന (2) പ്രകാരം സാമ്പത്തികാനുമതിയും കൂടാതെ ഭരണാനുമതിയും സാങ്കേതികാനുമതിയും ലഭിച്ച് ടെണ്ടർ നടപടികൾ സ്വീകരിച്ചിട്ടുണ്ട്. പ്രവൃത്തി ഉടൻ തുടങ്ങാനാകുമെന്ന് പ്രതീക്ഷിക്കുന്നു.

സൂചന (3) പ്രകാരം റാന്നി തഹസീൽദാർ അതിർത്തി നിർണ്ണയിച്ച് റിപ്പോർട്ട് അങ്ങയുടെ കാര്യാലയത്തിലേക്ക് സമർപ്പിച്ചിട്ടുണ്ട്. ടി റിപ്പോർട്ട് പ്രകാരം തോട് പുറമ്പോക്കിലെ കണ്ടെത്തിയ കയ്യേറ്റങ്ങൾ കൂടി ഒഴിപ്പിച്ചാൽ മാത്രമേ പ്രവൃത്തി പൂർണ്ണ തോതിൽ നടപ്പിലാക്കുവാൻ സാധിക്കൂ.

5

പഞ്ചായത്തിരാജ് ആക്ട് Chapter XX, സെക്ഷൻ 218 പ്രകാരം പഞ്ചായത്തിന്റെ പരിധിയിൽ വരുന്ന തോടുകൾ അതാത് പഞ്ചായത്തിന്റെ ആസ്തിയിൽ ഉൾപ്പെടുന്നതാണ്. ആയതിനാൽ റാന്നി പഴവങ്ങാടി പഞ്ചായത്തിന്റെ ആസ്തിയിൽ ഉൾപ്പെടുന്ന പഴവങ്ങാടി വില്ലേജിൽ ബ്ലോക്ക്-9-06- ൽ റിസർവ്വേ 258/6, 258/8, 258/10 എന്നിവയുടെ തെക്കുഭാഗത്തുകൂടി ഒഴുകുന്നതും, ഐത്തല ഭാഗത്തു നിന്ന് വരുന്നതുമായ തോടിന്റെ കൈയ്യേറ്റങ്ങൾ ഒഴിപ്പിച്ചെങ്കിൽ മാത്രമേ മേൽ പ്രവൃത്തി പൂർണ്ണതോതിൽ നടപ്പിലാക്കാൻ സാധിക്കുകയുള്ളൂ. National Green Tribunal ഈ പ്രവൃത്തിയുമായി ബന്ധപ്പെട്ട Compliance report ഫയൽ ചെയ്യാൻ ആവശ്യപ്പെട്ടിരിക്കുന്ന സാഹചര്യത്തിൽ അടിയന്തിരമായി ടി പ്രവൃത്തി പൂർത്തിയാക്കുന്നതിനായി കൈയ്യേറ്റങ്ങൾ ഒഴിപ്പിക്കുന്നതിന് റാന്നി പഴവങ്ങാടി പഞ്ചായത്തിന് നിർദ്ദേശം നൽകണമെന്ന് അഭ്യർത്ഥിക്കുന്നു.

വിശ്വസ്തയോടെ



എക്സിക്യൂട്ടീവ് എഞ്ചിനീയർ

പകർപ്പ്-

1. ചീഫ് എഞ്ചിനീയർ, ജലസേചനവും ഭരണവും, തിരുവനന്തപുരം.
2. സൂപ്രണ്ടിംഗ് എഞ്ചിനീയർ, മൈനർ ഇറിഗേഷൻ സർക്കിൾ, തിരുവനന്തപുരം.
3. അസിസ്റ്റന്റ് എക്സിക്യൂട്ടീവ് എഞ്ചിനീയർ, മൈനർ ഇറിഗേഷൻ സബ് ഡിവിഷൻ, പത്തനംതിട്ട.
4. തഹസീൽദാർ (ഭൂരേഖ), റാന്നി
5. സെക്രട്ടറി, റാന്നി പഴവങ്ങാടി പഞ്ചായത്ത്.



Sreelekha S
Executive Engineer

Office of The Executive Engineer
Minor Irrigation Division
Hannah Tower, Santhosh Junction
Pathanamthitta, Pin No.689645
Phone No-0468 2271272
E-mail: ecmipta@gmail.com

No.A1-2349/2021.

Date:01/03/2025.

To

The District Collector
Collectorate
Pathanamthitta

Sir.

Sub: - OA 128/2021 -Ibrahim Karim V/S State of Kerala filed before the Honourable National Green Tribunal (SZ) on Construction of a multi utility complex in Ranni, Ittiyappara- "Desiltation and side protection of Meenmuttypara-Aithalathodu in ward No:15 Ranni Pazhavangadi Panchayath in Ranni Constituency" in Pathanamthitta District of Kerala- eviction of encroachment -reg:-

- Ref: -
- 1.Letter No. SN2-OA-128/2021 dated 28/02/2025 of Advocate General, Kerala.
 - 2.Financial sanction order No. CEIA/157/2025 DB1(W1) Dated: 18-02-2025 of Chief Engineer, Irrigation & Administration Thiruvananthapuram.
 3. E-mail dated 26.02.2024 of the Tahsildar Ranni (Letter No. 10773/08, dt. 24.02.2024).
 4. This office letter of even number dated 07.08.2024 and 07.11.2024.

With reference to the above I may report the following for your kind information.

With reference to National Green Tribunal case on OA-128/2021, a civil construction work named " GENERAL-MIPTA -NON-PLAN 2024-25-FD-NGT--"Desiltation and side protection of Meenmuttypara-Aithalathodu in ward No:15 Ranni Pazhavangadi Panchayath in Ranni Constituency- GENERAL CIVIL WORK"- has been tendered after obtaining Financial Sanction, Administrative Sanction and Technical Sanction from the concerned authorities. The work is expected to be started soon.

As per ref.3 the Ranni Tahsildar has demarcated boundary and the report has been submitted to that office. As per the report the work can be fully implemented only after evicting encroachments on the thodu purampoke.

(P.T.O)

As per chapter XX, section 218 of the Pachayath Raj Act, the thodu falling within the limits of a Panchayath are included in the assets of the respective Panchayath. Since the work can be fully implemented only after evicting the encroachment of the thodu (stream) flowing thorough the southern side of resurvey No.258/6,258/8,258/10 in block-9-06 of Ranni Pazhavangadi village which is under the assets of Ranni Pazhvangandi panchayath. As the National Green Tribunal has asked this to file the compliance report related to the above work, I request that necessary direction may please be given to the Ranni Pazhavangadi Panchayath to evict the encroachments urgently.

Yours Faithfully,

Sd/-

Executive Engineer

Copy submitted to :-

1. The Chief Engineer, Irrigation and Administration, Thiruvananthapuram.
2. The Superintending Engineer, Minor Irrigation Circle, Thiruvananthapuram.
3. Assistant Executive Engineer, Minor Irrigation sub division, Pathanamthitta.
4. Tahsildar (survey), Ranni.
5. Secretary, Ranni Pazhavangadi Panchayath.

Md/-

**BEFORE THE HON'BLE NATIONAL
GREEN TRIBUNAL
(SOUTHERN ZONE BENCH, CHENNAI)**

**ORIGINAL APPLICATION NO. 128 OF
2021(SZ)**

In the matter of:
Ibrahim Karim, Munnar
...Applicant

-VS-

State of Kerala,
Rep. by the chief Secretary.
Thiruvananthapuram
...Respondent(s)

**REPORT FILED BY 3rd
RESPONDENT/ EXECUTIVE
ENGINEER, PWD BUILDING
DIVISION, PATHANMTHITTA**

**E.K. KUMARESAN,
Standing Counsel for Government
of kerala**

No.6, Indian Chambers (SICCI)
Annex Building, Ground Floor,
Esplanade, Chennai - 600 108.

Cell No: 95974 35955